

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, SPECIAL BENCH (COURT – II)

Item No. 210

(IB)-609(ND)/2017

**IA/3476/2020, IA/5083/2020 IA/4476/2020 CA688/2018
CA726/2018 CA747/2018 CA774/2018 CA603/2019 CA1602/2019
CA667/2018 CA849/2018 CA775/2018 CA1238/2018 CA704/2018
CA848/2018 CA826/2018 CA827/2018 CA850/2018**

IN THE MATTER OF:

SE Investments Ltd.	...	Applicant/Petitioner
Versus		
Soni Realtors Pvt. Ltd.	...	Respondent

Under Section: 7 of IBC, 2016

Order delivered on 09.12.2020

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA	SHRI. NARENDER KUMAR BHOLA
HON'BLE MEMBER (J)	HON'BLE MEMBER (T)

PRESENTS: RP Sumesh Dhawan, Vatsala Kak and Geetika Sharma
Anuj Kumar Adv Item No. 210
Anuj Kumar Adv in IA/3476/2020 & IA/4476/2020
Advocate Dheeraj Gupta for Vandana Farms and Mr. Amit Garg
Shivam Wadhwa Adv.
P.Nagesh Adv., Harshal Kumar Adv., Shivam Wadhwa Adv., for S.E
Investments
Adv Rajnish Singh for corporate debtor
Alishan Naqvee, Swet Shikha
Rahul Kumar applicant in IA994/2019
from PALAK NENWANI
Palak Nenwani, advocate IA 1238/2019

ORDER

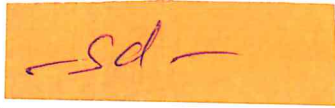
The order is dictated in the open court.

In course of hearing, Ld. Counsel appearing for the party placed the order dated 14th January, 2020, which was signed by only one of the Member of the Bench. Whereas Mr. Nagesh appearing for one of the objectors submitted that his case is that said order was signed by both the members . None of the

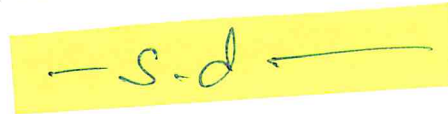
(Ginni)



Member who was party to that proceeding is available today, therefore, without going into the merit of the facts, we think it proper to place this matter before the Bench in which one of the Member is available. List the matter before the Regular Bench on 12th January, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)